

The Orissa Gazette

EXTRAORDINARY

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No. 4 CUTTACK, SATURDAY, FEBRUARY 19, 1944

LAW DEPARTMENT NOTIFICATIONS

The 19th February 1944

No. 759-Leg.—The following Bill, which it is proposed to introduce in the Orissa Legislative Assembly, is hereby published under rule 70 of the Orissa Legislative Assembly Rules, 1937, for general information :—

THE ORISSA TENANCY (SECOND AMENDMENT) BILL, 1944

A BILL

FURTHER TO AMEND THE ORISSA TENANCY ACT, 1913

WHEREAS the Orissa Tenancy (Second Amendment) Act, 1941, Orissa Act VI of 1941, an Act further to amend the Orissa Tenancy Act, 1913, B. & O. Act II of 1913 expired on the 23rd November 1943 ;

AND WHEREAS it is expedient to re-enact the provisions of the said amending Act ;

It is hereby enacted as follows :—

- Short title **1.** This Act may be called the Orissa Tenancy (Second Amendment) Act, 1944.
- Amendment of section 31-B of B. & O. Act II of 1913 **2.** In sub-section (1) of section 31-B of the Orissa Tenancy Act, 1913, hereinafter referred to as the said Act, for the words "three years" the words "four years" shall be substituted. B. & O. Act II of 1913
- Amendment of section 250 of B. & O. Act II of 1913 **3.** In clause (e) of section 250 of the said Act for the word and figures "or 16" the figures, word and letter "16 or 31-B" shall be substituted.
- Amendment to have retrospective effect **4.** The said Act shall be read and construed as if the amendments hereby enacted had formed part of the said Act on and from the 1st day of November 1938.

STATEMENT OF OBJECTS AND REASONS

The Orissa Tenancy (Second Amendment) Act, 1941 (Orissa Act VI of 1941) which was made by the Governor, in exercise of the powers of the Legislature assumed to himself by Proclamation, dated the 6th November 1939, made an amendment in the Orissa Tenancy Act, 1913. This amending Act expired on the 23rd of November 1943. The object of the present Bill is to re-enact the provisions of the 1941 Act as a permanent Act of the Provincial Legislature.

A. S. KHAN
Member-in-charge

CUTTACK : 6th February 1944

By order of the Governor
W. W. DALZIEL
Secretary to Government

The 19th February 1944

No. 739-Leg.—The following Bill, which it is proposed to introduce in the Orissa Legislative Assembly, is hereby published under rule 70 of the Orissa Legislative Assembly Rules, 1937, for general information :—

**THE MADRAS ESTATES LAND (ORISSA AMENDMENT)
BILL, 1944**

**A
BILL**

TO AMEND THE MADRAS ESTATES LAND ACT, 1908, IN ITS APPLICATION TO THE PROVINCE OF ORISSA

Preamble	WHEREAS the Madras Estates Land (Orissa Amendment) Act, 1940, an Act to amend the Madras Estates Land Act, 1908, in its application to the Province of Orissa, expired on the 23rd November 1943 ;	Orissa Act IV of 1940 Madras Act I of 1908
	AND WHEREAS it is expedient to re-enact the provisions of the said amending Act with retrospective effect ;	
	It is hereby enacted as follows :—	
Short title and Commencement	1. (1) This Act may be called the Madras Estates Land (Orissa Amendment) Act, 1944. (2) It shall be deemed to have come into force on the 23rd November 1943.	
Amendment of section 164, Madras Act I of 1908	2. For sub-section (4) of section 164 of the Madras Estates Land Act, 1908, hereinafter called the said Act, the following sub-section shall be substituted, namely :— “ (4) Certified copies of the records prepared under the Madras Survey and Boundaries Act, 1923, and the rules made thereunder, relating to any village or the area therein which has been surveyed, shall be furnished to the karnam of the village and shall be available for inspection by the raiyats of such village : “ Provided that in the case of any village or area where there is no karnam, certified copies as aforesaid shall be made available for inspection by the raiyats in such manner as the Revenue Commissioner may, by general or special order, direct.”	Madras Act I of 1908 Madras Act VIII of 1923
Amendment of section 166, Madras Act I of 1908	3. To sub-section (2-B) of section 166 of the said Act the following proviso shall be added, namely :— “ Provided that in the case of any village or area where there is no karnam, a certified copy as aforesaid, shall be made available for inspection by the raiyats in such manner as the Revenue Commissioner may, by general or special order, direct.”	

STATEMENT OF OBJECTS AND REASONS

The Madras Estates Land (Orissa Second Amendment) Act, 1940 (Orissa Act IV of 1940) which was made by the Governor, in exercise of the powers of the Legislature assumed to himself by Proclamation, dated the 6th November 1939 made an amendment in the Madras Estates Land Act, 1908, in its application to the Province of Orissa. This amending Act expired on the 23rd of November 1943. The object of the present Bill is to re-enact the provisions of the 1940 Act as a permanent Act of the Provincial Legislature.

CUTTACK : 6th February 1944

A. S. KHAN
Member-in-charge

By order of the Governor
W. W. DALZIEL
Secretary to Government

The 19th February 1944

No. 761-Leg.—The following Bill, which it is proposed to introduce in the Orissa Legislative Assembly, is hereby published under rule 70 of the Orissa Legislative Assembly Rules, 1937, for general information :—

THE ORISSA TENANCY (AMENDMENT) BILL, 1944

**A
BILL**

TO AMEND THE ORISSA TENANCY ACT, 1913

Preamble **WHEREAS** the Orissa Tenancy (Amendment) Act, 1941, an Orissa Act I Act to amend the Orissa Tenancy Act, 1913, expired on of 1941 the 23rd November 1943 ;
AND **WHEREAS** it is expedient to re-enact the provisions of the said amending Act with retrospective effect ;
It is hereby enacted as follows :—

Short title and commencement **1.** (1) This Act may be called the Orissa Tenancy (Amendment) Act, 1944.
(2) It shall be deemed to have come into force on the 23rd November 1943.

Amendment of section 31, B. & O. Act II of 1913 **2.** In section 31 of the Orissa Tenancy Act, 1913, after sub- B. & O. Act II of 1913 section (6) the following sub-section shall be inserted, namely :—
“(6-A) Notwithstanding anything contained in the preceding provisions of this section, in any case of transfer of an occupancy holding or a portion or share thereof in a Government estate, of which rent is payable direct to Government, the notices referred to in sub-sections (2) to (6) shall not be required to be accompanied by any fee for the service of such notices on the landlord, and need not be served by the Collector on the Provincial Government as landlord”.

STATEMENT OF OBJECTS AND REASONS

The Orissa Tenancy (Amendment) Act, 1941 (Orissa Act I of 1941) which was made by the Governor in exercise of the powers of the Legislature assumed to himself by Proclamation, dated the 6th November 1939, made an amendment in the Orissa Tenancy Act, 1913. This amending Act expired on the 23rd November 1943. The object of the present Bill is to re-enact the provisions of the 1941 Act as a permanent Act of the Provincial Legislature.

A. S. KHAN
Member-in-charge

CUTTACK : *6th February 1944*

By order of the Governor
W. W. DALZIEL
Secretary to Government